

1

WA-2049-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 22nd OF AUGUST, 2025

WRIT APPEAL No. 2049 of 2025

AJAY KUMAR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Jitendra Arya - Advocate for the appellant.

Shri Anubhav Jain - Government Advocate for the respondent/State.

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<u>ORDER</u>

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the appellant seeks leave to withdraw the appeal without prejudice to his representation dated 12.06.2025. He however prays that one week's time be granted to join the place of posting.

In view of the above, the appeal is dismissed as withdrawn.

Appellant is permitted to join the place of posting on or before 01.09.2025.

The representation dated 12.06.2025 or a supplementary representation if filed in accordance with the order dated 03.07.2025 within one week shall be decided by the authorities within a maximum period of four weeks of appellant's joining at the place of posting.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



2

WA-2049-2025